



2025:DHC:171-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 13.01.2025

+ W.P.(C) 306/2025

BASANTI LATA JENA AND ORSPetitioners

Through: Mr. Ankit Negi, Mr. Arun Kumar, Mr. Naveen Gaur, Mr. Arun Nain & Ms. Sonal Bansal, Advs.

versus

UNION OF INDIA AND ORS.Respondents

Through: Mr. Amit Kumar, Adv. with Mr. Ajay Pal, Law Officer, Mr. S.K. Singh, Mr. Ram Niwas Yadav, CRPF.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE SHALINDER KAUR

NAVIN CHAWLA, J. (ORAL)

1. By the present petition, the petitioners pray for the grant of the Notional Monetary Benefits in replacement pay scale to the Petitioners with effect from 01.01.1996 to 10.10.1997, as per the ranks held by the petitioners as on 01.01.1996.

2. In support of their claims, the petitioners place reliance on the Judgment dated 14.08.2024, of this Court in a batch of petitions, including W.P.(C). No. 1022/2023, titled *Ajit Singh & Ors. vs. Union*

